

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Customs Appeal No.75044 of 2022

(Arising out of Order-in-Appeal No.11-12/CUS(A)/GHY/2021 dated 18.08.2021 passed by Commissioner (Appeals), CGST, Central Excise & Customs, Guwahati.)

Shri Subrata Deb

(R/o. Bidyaranpur, Bhaga Bazar, District-Cachar, Assam-788120.)

...Appellant

VERSUS

Commissioner of Customs (Preventive), NER, Shillong

.....Respondent

(11, M.G. Road, Shillong, Meghalaya.)

APPEARANCE

NONE for the Appellant (s)

Shri S.Debnath, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

FINAL ORDER NO. 75534/2026

DATE OF HEARING : 21.04.2026

DATE OF DECISION : 21.04.2026

Per : R. MURALIDHAR :

None has appeared on behalf of the Appellant in spite of Notice.

2. We find that in the past four adjournments have been granted. This shows that the Appellant is not interested in pursuing the Appeal before the Tribunal.

3. Accordingly, we dismiss the Appeal on account of non-prosecution.

(Dictated and pronounced in the open Court.)

Sd/
(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/
(RAJEEV TANDON)
MEMBER (TECHNICAL)

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